

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. OA 350/00162/2016

Date of order : 27.1.2016

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. P.K.Basu, Administrative Member

PAPIYA BISWAS @ MONDAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr.A.Chakraborty, counsel
Ms.P.Mondal, counsel

For the respondents : Ms.G.Ray, counsel

O R D E R (ORAL)

Ms. Bidisha Banerjee, J.M.

Heard both the ld. Counsel.

2. The present OA is filed seeking the following reliefs :

"An order do issue directing the respondents to grant an appointment in favour of the applicant under the respondents as she was screened by the competent authority for the purpose of grant of an appointment in the Railway."

3. The applicant is aggrieved as despite the screening test held on 25.7.12 and furnishing of the documents that were required by way of a notice dated 3.7.12 as contained in Annexure A/3, her case has not been considered. However, no representation has been preferred by the applicant seeking any consideration and no adverse order is under challenge.

4. Therefore with the consent of the parties the OA is disposed of with a direction to the applicant to file a representation before the respondent No.3 or any other competent authority annexing all the relevant documents as required for the purpose of consideration by the respondents, within 15 days from the date of receipt of the copy of this order. Upon receipt of such representation, the respondents shall scrutinise the documents and pass appropriate order in accordance with law within two months thereafter. If the applicant is found

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entitled, appropriate order shall be passed by the authority in regard to her claim.

5. It is made clear that we have not gone into the merits of the matter.
6. All points are kept open for consideration by the respondents.
7. The OA is accordingly disposed of. No order is passed as to costs.

(P.K.BASU)
MEMBER (A)

(BIDISHA BANERJEE)
MEMBER (J)

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